

Madhya Pradesh :	M/s. Cox Distillery; M/s. Chhatisgarh Distillery; M/s. Kediya Distillery; M/s. Bhopal Distilleries; M/s. Seoni Distillery, M/s. Dhar Distillery, Ltd.
Maharashtra	M/s. Western Maharashtra Development Corpn. Ltd.; M/s. Terna Shetkari S.S.K. Ltd.; M/s. Karanveer Kakasaheb Wagh S.S.K. Ltd.; M/s. Niphad S.S.K. Ltd.; M/s. Panchaganga S.S.K. Ltd.; M/s. Belganga S.S.K. Ltd.; M/s. United Coop. Distillery Ltd.; M/s. Tilaknagar Distilleries; M/s. Kolhapur Sugar Mills; M/s. Somaiya Organic Chemicals Ltd
Orissa	M/s. Umeri Distillery (P) Ltd
Punjab	M/s. Punjab Khand Udyog Ltd
Sikkim	M/s. Sikkim Distilleries Ltd.
Tamil Nadu	M/s. Southern Agrifurnace Industries (Distillery Division)
UT Pondicherry	M/s. Pondicherry Distilleries Ltd
Uttar Pradesh	M/s. Saravasti Kisan Sahakari Chini Mills (Distillery Unit); M/s. Captanganj Distillery.
West Bengal	M/s. Eastern Distillery; M/s. Prakash Distillery; M/s. IFB Agro Industries Ltd

The units do not have the necessary treatment facilities and show-cause notices for closure under the Environment (Protection) Act, 1986 have been issued to all these units on 24.02.1996.

(b) and (c) The Supreme Court, in Writ Petition (Civil) No. 327 of 1990, has imposed a fine of Rupees five lakhs on M/s. Mohan Meakins Ltd. vide its order dated 23.1.1996

Apart from this a fine of Rs. 25,000/- was imposed on M/s. Duddh Sagar Mills on 20.2.1995, and fines of Rs. 10,000/- and Rs. 1,50,000/- have been imposed on M/s. Central Distillery on 7.4.1995 and 17.11.1995, respectively.

CGHS Dispensaries

1402. SHRI DATTATRAYA B. BANDARU

SHRI PREM CHAND FAM :

SHRI RUPCHAND PAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the problems being faced by CGHS dispensaries in respect of timely availability of medicines;

(b) the procedure followed by CGHS to procure necessary medicines for CGHS;

(c) whether Government are also aware of the

malpractices, irregularities and corruption in the matter of procurement and supply of medicines to CGHS during the last six months; and

(d) if so, the action taken/proposed to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Normally, there is no delay in supply of the formulary medicines to the CGHS beneficiaries. However, if any medicine is not available in the dispensary, the same is procured from the local chemist immediately against individual prescriptions.

(b) The CGHS procures medicines by placing annual indent with the Medical Stores Organisation for listed drug items. For non-listed medicines, the same are procured by the dispensary through local chemists on the basis of prescription of the specialists.

(c) No such complaint has been received.

(d) In view of (c) above, the question does not arise

Endocrine Disorders

1403. SHRI TARA SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Endocrine disorders have millions in bed", appearing in *Pioneer* February 19, 1996;

(b) whether due to Endocrine disorders, a large number of persons have been affected by the disease;

(c) whether the Government propose to control this disease at the national level; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) The Indian Council of Medical Research have reported that there are a large number of individuals having endocrine disorders.

(c) and (d) National Iodine Deficiency Disorders Control Programme for prevention of endemic goitre, one of the major endocrine disorders, is in operation throughout the country since 1962. Facilities for treatment of other endocrine disorders like thyroid malfunctioning are available at specific hospitals.

Reservoir Schemes

1404. SHRI HARISINH CHAVDA : Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of reservoir schemes submitted by the Government of Gujarat for clearance;

(b) since when these schemes are pending with the reasons for their pendency; and

(c) the time by which these schemes are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) and (b) A Statement giving details of the new Major

and Medium Irrigation Projects of Gujarat Pending clearance is attached.

(c) The clearance of the project depends upon how soon the State Government is able to sort out various techno-economic issues and obtain Environment/Forest/ Rehabilitation and Resettlement clearances from Ministry of Environment and Forests and Ministry of Welfare.

STATEMENT

New Major and Medium Irrigation Projects of Gujarat Pending Clearance.

Sl. No.	Name of the Project	Date of receipt in CWC	Latest Estimated Cost (Rs in crores)	Benefits in hectares	Status of Clearance
1	2	3	4	5	6
<i>Major Projects</i>					
1	Modernisation of Machhu I Irrigation Project	Feb., 91	11.12	2,140	The project has been found techno-economically acceptable by the Advisory Committee in 8/93 subject to environmental clearance from Ministry of Environment & Forests and concurrence of State Finance Department. The State Government is required to comply with the observations.
<i>Medium Projects</i>					
2.	Walan Irrigation Project	May., 90	22.16	7,390	Consideration deferred by the Advisory Committee in 3/91 as the State Government has not obtained clearance from forest angle from Ministry of Environment & Forests clearance of Ministry of Welfare for Rehabilitation & Resettlement Plans and review of Cropping Pattern. The project has been cleared from R&R angle

1	2	3	4	5	6
					in August, 94 by the Ministry of Welfare. The State Government is to obtain clearance from forest angle and also review cropping pattern.
3.	Und II	Dec., 91	38.94	4,250	The State Government is required to sort out various techno-economic issues.
4.	Goma	May., 94	31.10	7,000	-do-
5.	Ozat II	Oct., 93	59.73	7,970	-do-
6.	Restoration of Mitti Irrigation	June, 93	14.51	2,030	-do-
7.	Mahupada Water Resources Project	Sept., 93	25.74	2,340	The State Government is required to sort out various techno-economic issues
8.	Vartu II Irrigation	Dec., 91	30.38	6,150	-do-
9.	Nanibarsan	Nov., 91	32.40	3,760	-do-
10.	Bokrol	Jan., 95	23.86	4,290	-do-

[Translation]

Disposal of waste material

1405. SHRIMATI BHAVNA CHIKHALIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Gujarat Government has sent any proposal to the Union Government for disposing of the waste material of district/general hospitals in the State; and

(b) if so, the decision of the Union Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No such proposal has been received in the Ministry.

(b) Does not arise.

[English]

Central Council for Research in Ayurveda

1406. SHRI BASUDEB ACHARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an inquiry has been ordered in to

corruption and misappropriation of funds in Central Council for Research in Ayurveda and Siddha;

(b) if so, the outcome thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

Sterilisation

1407. DR. P.R. GHANGWAR :

SHRI SUSHIL CHANDRA VERMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the target fixed for the sterilisation during the year 1995-96;

(b) the number of tubectomy and vasectomy operations carried out till January 31, 1996, State-wise;